

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) No, Sir.

(b) Does not arise.

(c) Since the existing four international airports at Delhi, Bombay, Calcutta and Madras are sufficient to cater to the needs of international traffic the Government is not considering any new proposals.

**Investment made by Private Sector Companies**

92. SHRI NAKUL NAYAK: Will the

Minister of INDUSTRY be pleased to state:

(a) the district-wise, names of the Private Sector Companies that have set up industry in the Seventh Plan in Orissa; and

(b) the amount of investment made by each of those units?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) and (b). District-wise number of Industrial Licences granted during the Seventh Plan for setting up industries in Orissa (other than those in public sector) and investment proposed therein is furnished below:—

<i>Sl. No.</i>	<i>Name of the District</i>	<i>No. of Industrial Licences</i>	<i>Proposed Investment in fixed assets (Rs. in lakhs)</i>
<i>1</i>	<i>2</i>	<i>3</i>	<i>4</i>
1.	Balasore	7	9,868
2.	Bolangir	1	597
3.	Mayurbhanj	1	346
4.	Dhankanal	2	406
5.	Cuttack	4	4,149
6.	Ganjam	2	89
7.	Puri	7	2,127
8.	Sambalpur	2	726
9.	Sundergarh	6	956
10.	District not mentioned	1	1,830

Details, such as name and address of the undertaking, location, item(s) of manufacture and capacity in respect of all Industrial Licences issued are published regularly by the Indian Investment Centre in their 'Monthly Newsletter'. Copies of this publication are being sent to the Parliament Library regularly.

[*Translation*]

### **Development of Alternative Sources of Energy**

93. SHRI DILEEP SINGH BHURIA: Will the Minister of ENERGY be pleased to state:

(a) the efforts being made by Government for developing alternative sources of energy in view of the shortage of petrol at present;

(b) whether Government have formulated any concrete programme for exploitation of Solar energy; and

(c) if so, the detailed outline thereof?

THE MINISTER OF ENERGY AND MINISTER OF CIVIL AVIATION (SHRI ARIF MOHAMMAD KHAN): (a) Several programmes for the development and utilisation of alternative sources of energy, such as solar energy, wind energy, biogas, biomass and micro/mini hydel have been undertaken in association with the State Governments/ Nodal Agencies throughout the country.

(b) and (c). The measures taken to encourage the development of solar energy systems, include promotion of research and development, setting up of demonstration and extension programmes, provision of incentives for users and manufacturers of solar energy systems and products, and training of personnel in the use of such systems.

### **Increase in Rate of Royalty**

94. SHRI C.D. GAMIT: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Gujarat Government has demanded an increase in the rate of royalty on crude oil;

(b) if so, the details thereof;

(c) the reaction of Union Government thereto; and

(d) when and to what extent the rate of royalty is likely to be increased?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) and (b). Yes, Sir. The main points made by the Government of Gujarat regarding revision of the rate of royalty were as follows:

(i) The date of revision of royalty should be from 1.4.1987;

(ii) The royalty should be based on intrinsic value of crude oil, determined in terms of market value for final products paid by the consumer, including cess, taxes and levies;

(iii) The revision in the royalty should be made every two years;

(iv) The State Governments should be consulted when the rate of royalty is revised; and

(v) Independent body be appointed for revising the royalty, based on a clear and rational formula.

(c) and (d). After considering the various representations and taking into account